

52  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA.222/97

dt.16-3-98

Between

- 1S/Sri A. Chandraiah
2. Sri K. Shanker Reddy
3. Y. Yeilappa
4. B. Gandhi
5. M. Narasimha
6. M. Sattaiah
7. A. Kistaiah
8. S. Balaiah
9. P. Venkataiah
10. Ch. Balaiah
11. P. Naraiah
- B. Laxmaiah
13. K. Eadaiah
14. Smt. B. Anjamma
15. Smt. K. Achamma, and
16. Smt. B. Pentamma

: Applicants

and

1. Director  
Central Research Instt. for Dryland Agri-  
culture (CRIDA)  
Santoshnagar  
Hyderabad 59

2. Sr. Admn. Officer  
Central Reserach Instt.fof Dryland  
Agriculture  
Santoshnagar  
Hyderabad 59

3. Director General  
Indian Counseil of Agri. Research  
Krishi Bhavan  
New Delhi 1

Respondents

Counsel for the applicants : K. Lakshmi Narasimha  
Advocate

Counsel for the respondents : N.R. Devaraj  
Sr. CGSC

CORAM

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)



## Order

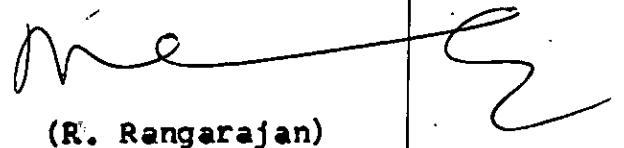
Oral order (per Hon. Mr. R. Rangarajan, Member (Admn.))

None for the applicants. Mr. W. Satyanarayana for Mr. N.R. Devaraj for the respondents.

1. This OA is filed praying for calling of records pertaining to the impugned order F.No.3-5(I)96-97/C&B dated 13-5-1996, issued by the 2nd respondent on behalf of applicants' the 1st respondent rejecting ~~xxx~~ claim for HRA and CCA as per the rates applicable to the staff sanctioned at A, B-I and C. Class cities as illegal, arbitrary and contrary to the rules and unconstitutional and consequently quash the same, and for a declaration that the applicants were entitled for the payment of HRA and CCA as per the rates applicable to A., B-I and C. Class and consequently direct the respondents to pay at the same rates from the date of their working at Gunegal station with arrears etc.

2. Today the learned counsel for the respondents produced a letter dated 26-2-1998 addressed by the applicants to their counsel to the effect that they are requesting their counsel to withdraw the above OA as the grant of allowances at ~~old~~ rates admissible to the employees at Hyderabad were agreed to by the Competent authority.

3. In view of the above request, the OA is dismissed as withdrawn. No costs.

  
(R. Rangarajan)  
Member (Admn.)

Dated : March 16, 98  
Dictated in Open Court

  
D.R.

OA:222/97

Copy to:-

1. The Director, Central Research Instt. of Dryland Agriculture (CRIDA), Santoshnagar, Hyderabad.
2. The Sr. Admn. Officer, Central Research Instt. of Dryland Agriculture, Santoshnagar, Hyderabad.
3. The Director General, Indian Council of Agri. Research, Krishi Bhavan, New Delhi.
4. One copy to Mr. K.Lakshmi Narasimha, Advocate, CAT., Hyd.
5. One copy to Mr. N.R.Devaraj, Sr.CGSC., CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate copy.

srr

gb 3/98  
TYPED BY  
COMPARED BY

2  
CHECKED BY  
APPROVED

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARMESHWAR :  
M(J)

DATED:

16/3/98

ORDER/JUDGMENT

M.A./R.A./C.A. NO. →

in  
C.A. NO. 222/97

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

